

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF
M/S. AMZEN TRANSPORTATION INDUSTRIES PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/S. AMZEN TRANSPORTATION INDUSTRIES PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	07/07/2008
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U35200DL2008PTC180534
5.	Address of the registered office and principal office (if any) of corporate debtor	3 LSC, PAMPOSH ENCLAVE, GREATER KAILASH PART-1, NEW DELHI - 110048
6.	Insolvency commencement date in respect of corporate debtor	4 th May 2022
7.	Estimated date of closure of insolvency resolution process	30 th October 2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Deepak Maini IBBI/IPA-001/IP-P00676/2017-2018/11149
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: C-100, Sector 2, Noida, Uttar Pradesh, 201301 Email id: Deepak.maini@insolvencyservices.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: C-100, C Block, Sector 2, Noida, Uttar Pradesh 201301 Email id: amzen.cirp@insolvencyservices.in
11.	Last date for submission of claims	17 th May 2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://www.ibbi.gov.in/home/downloads Physical Address: N.A.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **AMZEN TRANSPORTATION INDUSTRIES PRIVATE LIMITED** on **4th May, 2022**.

The creditors of **M/s. AMZEN TRANSPORTATION INDUSTRIES PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before **17th May, 2022** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties .

Deepak Maini
(Insolvency Professional)
Reg. No.: IBBI/IPA-001/IP-P00676/2017-2018/11149
E-mail Id: deepak.maini@insolvencyservices.in
Ph. No.: 0120-4729400
Address: C-100, Sector-2, Noida, U.P.-201301

Deepak Maini

Interim Resolution Professional

Regd. No. IBBI/IPA-001/IP-P00676/2017-2018/11149

In the matter of **M/S AMZEN TRANSPORTATION INDUSTRIES PRIVATE LIMITED**

Date: 6th May 2022

Place: New Delhi